

SHRI MUZIBULLA KHAN (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI MAUSAM NOOR (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BIKASH RANJAN BHATTACHARYA (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI JOGINIPALLY SANTOSH KUMAR (Telangana): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI K.R. SURESH REDDY (Telangana): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI B. LINGAIAH YADAV (Telangana): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SANJAY SINGH (National Capital Territory of Delhi): Sir, I also associate myself with the matter raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SONAL MANSINGH (Nominated): Sir, I also associate myself with the matter raised by the hon. Member.

**Need for giving proper share of tax revenue to State Governments and Panchayati Raj Institutions**

DR. V. SIVADASAN (Kerala): Respected Chairman, Sir, I would like to raise the issue related to GST. When GST Bill was passed in Parliament, the Government gave the hope that it will increase tax buoyancy and both producing and consumers States will benefit. But, after that, what we are seeing here is that power of tax collection has

gone from the State Governments. The Central Government has taken over the power of tax collection from the States and the Panchayati Raj Institutions. So, the issue to be addressed here is that Panchayats do not have collection right including in various sectors what they had earlier. So, my request to the Central Government is that they should address the issue and proper share of tax collection and tax revenue should be given to State Governments and Panchayati Raj Institutions. Thank you.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

### **Leakage of Teaching Eligibility Test (T.E.T.) exam paper in Uttar Pradesh**

**श्री संजय सिंह** (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): महोदय, मैं आपके माध्यम से एक बहुत ही महत्वपूर्ण मसला इस सदन के सामने उठाना चाहता हूँ। 28 नवम्बर को उत्तर प्रदेश में लाखों छात्रों की टीईटी की परीक्षा थी। बड़ी तैयारी करके, मेहनत करके लगभग 25 लाख छात्र उस परीक्षा में हिस्सा लेने के लिए आए थे। जब वे परीक्षा केंद्रों में पहुंच गए, उनके पास प्रश्न पत्र आ गया, उस समय उनको जानकारी दी जाती है कि पेपर लीक हो गया है और पेपर लीक होने के कारण वे लोग परीक्षा केंद्रों पर रोते-बिलखते रहे और गेट पकड़कर चीखते रहे। वे सरकार से अपना अपराध पूछ रहे थे कि हमसे क्या गलती हुई? सर, यह पहली घटना नहीं है। अनूप प्रसाद नामक व्यक्ति इसमें गिरफ्तार हुआ है और अब तक इसमें 36 लोगों की गिरफ्तारी हुई है \*

**श्री सभापति:** राजनैतिक आरोप नहीं चलेगा, यह रिकॉर्ड में नहीं जाएगा। You have to raise the issue. That's all. ...(*Interruptions*)... In Zero Hour, you cannot make political allegations. ...(*Interruptions*)...

**श्री शिव प्रताप शुक्ल:** सर, ...(*व्यवधान*)...

MR. CHAIRMAN: This will not go on record. ...(*Interruptions*)..

**श्री संजय सिंह:** ठीक है सर, मैं पार्टी का नाम नहीं लेता। मुझे कम्प्लीट करने दीजिए।

**श्री सभापति:** आप सिर्फ़ इश्यू बताइए। ...(*व्यवधान*)...

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\* Not recorded.